NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No.232/Chd/Hry/2017

In the matter of:

Vivek Kumar Gupta ...Petitioner

Versus

Qube Trade & Services Pvt. Ltd.Respondent

Present: Mr. Mayank Wadhwa and Mr. Munish Garg,

Advocates for petitioner.

Ms. Munisha Gandhi, Senior Advocate with

Mr. Vaibhav Sharma, Advocate for respondent No.2.

The reply has been filed by the respondent No.2, copy of which was supplied to the learned counsel for the petitioner. Learned counsel for the petitioner seeks time to file rejoinder. Learned Senior Counsel for the respondent No.2 submits that the application for interim relief has also been filed which is yet to be listed but copy thereof has already been supplied to the learned counsel for the petitioner. That application shall also be heard on 06.12.2017 and reply, if any, to that application be filed at least three days before the date fixed.

Sd/-(Justice R.P. Nagrath) Member(Judicial)

November 15, 2017